

Bail Matter No. 33/2020
FIR No. 07/2015
PS ACB
Suresh Chand Vs. State

25.09.2020

The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Inspector Anita Sharma is present.
- : Accused is not present through VC. His Counsel Sh. Ram Singh Soni is stated to be trying to join the VC, but neither his video is visible nor his audio is audible, and there seems to be some technical problem at his end.

As a result, Reader of the Court was directed to speak to the Counsel for the accused telephonically and despite repeated attempts, Counsel for the accused could not join the VC.

The IO submits that the FSL authorities have fixed date of 22.10.2020 for recording sample voice of the accused and in this regard the accused has already been sent a notice to appear in the Anti-Corruption Branch Office at 9.30 AM on 22.10.2020 so that from there the accused can be taken to FSL, Rohini for recording of his voice sample.

On telephonic conversation between the reader of the Court and the Counsel for accused, the Counsel for accused has confirmed that the accused has received the said notice and he shall appear on the date and time fixed, without fail.

Let the accused appear on 22.10.2020 at 9.30 AM at ACB and get his voice sample recorded at FSL.

The present petition is now fixed for 23.10.2020. **Interim order is extended till next date of hearing on the same terms & conditions. Put up on 23.10.2020.**

A copy of this order be supplied to the Ld. Prosecutor; the accused; Ld. Counsel; as well as to the IO, through e-mail/WhatsApp.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
25.09.2020(r)